



**Central Administrative Tribunal  
Principal Bench: New Delhi**

**CP-263/2021 in  
OA-2089/2003**

**This the 1<sup>st</sup> day of October, 2021**

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. M.B. Usgaonkar,  
S/o Late Sh. Bhaskar Usgaonkar,  
R/o G-303/304, Devashri Garden,  
Socorro, Porvorim, Goa-403 501. .... Petitioner

(through Sh. Vikas Tiwari with Sh. Kumar Deepraj,  
Advocate)

**Versus**

1. Dr. Ajay Kumar,  
Secretary to the Ministry of Defence,  
101-A, South Block,  
New Delhi.
2. Sh. Ajay Kumar Gaur,  
Under Secretary,  
Ministry of Defence (GOI),  
South Block, New Delhi-01. .... Respondents

(through Sh. Hanu Bhaskar, Advocate)



## **ORDER (ORAL)**

### **Hon'ble Ms. Manjula Das, Chairman**

This Contempt Petition has been filed alleging non-compliance of Tribunal's order dated 14.08.2018 passed in OA No.2089/2003.

2. After going through the record, we find that earlier also, the petitioner filed CP No. 387/2019, which was closed vide Tribunal's order dated 18.11.2019 by observing that the direction of the Tribunal in the OA was to work out the cash equivalent of Half Pay Leave within three months, failing which 6% interest was also ordered.

This Tribunal also noted that the respondents started the process and the amount was paid on 16.01.2019 to the applicant. He has now filed the present Contempt Petition seeking the same prayer.



3. We find that this Contempt Petition is not maintainable and the same is accordingly dismissed. However, the petitioner is at liberty to approach the Tribunal, if so advised, in a fresh proceeding.

**(Mohd. Jamshed)**  
**Member (A)**

**(Manjula Das)**  
**Chairman**

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